## GOVERNMENT OF INDIA MINISTRY OF COAL LOK SABHA UNSTARRED QUESTION NO - 2814 TO BE ANSWERED ON 11.03.2020

### **Auction of Coal Mines**

#### 2814. SHRI RAVNEET SINGH BITTU:

Will the Minister of COAL be pleased to state:

(a) whether the Government has initiated the process for auction of coal mines for sale of coal under the Coal Mines (Special Provisions) Act, 2015;

(b) if so, the details thereof;

(c) whether the Government is planning to open up the coal sector of the country for commercial coal mining;

(d) if so, whether any specific time-frame has been fixed for this process; and

(e) the details of the stakeholders with whom meetings are being held and who are being consulted in this regard?

## ANSWER

# MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a) to (e): The methodology for auction of coal mines/blocks for sale of coal under the provisions of the Coal Mines (Special Provisions) Act, 2015 [CM (SP) Act, 2015] and the Mines and Minerals (Development and Regulation) Act, 1957 [MM(DR) Act, 1957] was issued on 27.02.2018. No coal mine has so far been auctioned for sale of coal. However, coal mines have been allotted to Central and State Public Sector Undertakings for sale of coal.

A Discussion Paper on auction of coal mines for sale of coal containing key terms & conditions was published in public domain on 14.01.2020. Stakeholders consultations were held in Delhi, Kolkata, Mumbai and Ranchi on 23.01.2020, 28.01.2020, 29.01.2020 and 25.02.2020 respectively with coal consumer industries - Steel, Power, Cement etc. Stakeholders consultation with representatives of State Governments of Telangana, Andhra Pradesh, Madhya Pradesh, Chhattisgarh, Odisha, West Bengal, Jharkhand and Maharashtra was held on 05.02.2020 at New Delhi.

\*\*\*\*\*